

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Diary No(s) . 22621/2017

(Arising out of impugned final judgment and order dated 18-04-2017 in CMWP No. 13735/2017 passed by the High Court Of Judicature at Allahabad)

U.P. AAWAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

MITHLESH MUMARI & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP, exemption from filing c/c of the impugned judgment, exemption from filing O.T.)

WITH

Diary No(s) . 21783/2017 - (XI)

(With appln(s) for c/delay in filing SLP, exemption from filing c/c of the impugned judgment, exemption from filing O.T.)

Date : 22-09-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Vishwajit Singh, AOR
Mr. Pankaj Singh Bisht, Adv.
Mr. Gaurav Singh, Adv.

For Respondent(s) Mr. Girdhar G. Upadhyay, Adv.
Mr. L.K. Singh, Adv.
Mr. Awdhesh Kumar Singh, Adv.
Mr. Braham Singh, Adv.
Mr. Rohit V, Adv.
Mr. R. D. Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master